

50/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

FORM NO. 4
(SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

ORDER DATED

19/1/2004

Org. App./Misc. Petn./Cont. Petn./Rev. Appl.

In O.A.

Name of the Applicant(s) Sri S.K. Guin

Name of the Respondent(s) U.O.I. L O A S

Advocate for the Applicant In person

Counsel for the Railway/C.G.S.C. C.G.S.C.

OFFICE NOTE DATE ORDER OF THE TRIBUNAL

27.8.04.

Present: Hon'ble Mr. D. C. Verma, Vice-Chairman.

Hon'ble Mr. K. V. Prahladan, Administrative Member.

Heard applicant in person and Mr. A. K. Choudhury, Addl. C.G.S.C. for the Respondents.

In this O.A., the applicant has prayed for direction to the Respondents to transfer him to his home and Native Station at Kolkata Zonal office.

The facts in brief ~~details~~ that the applicant was posted to Northeast in December 2000 and he completed two years ^{of tenure} ~~above~~. Thereafter he sent representation on 8.7.2002 (Annexure 4) through Proper channel for transfer to Kolkata Zonal office. The same has not been decided by the appropriate authority and has not given any reply there to. Subsequent representations ^{also} ~~been~~ (Annexures 5, 6, 7 & 8) have ~~not~~ ^{been} given reply till date.

The submission of the applicant is that he has served in Northeast for about four years and he is due to his superannuation in the month of

contd/-

Verma
Dy. Registrar

26/8/04

Steps Taken

27.8.04. December 2006. He should be given ~~to~~ place of posting choice, but the Respondents have not ^{cares to} reply to the representation.

Mr. A.K. Choudhury, learned Addl.

C.G.S.C. submits that the applicant was required to be given three Station of choice ^{but} that he has given the name of only one. The applicant in his representation sought transfer to Kolkata Zonal office and ~~give~~ to required ^{to give} 3 stations, the Respondents should have reply to the Representations and asked for 3 choice stations. Then on reply to the representation cannot be explained by the Respondents.

In view of the above we decide the O.A. at the Admission stage, with direction to the Respondents to consider the applicant's representation with a sympathetic view and pass appropriate order and consider his case. The order passed be communicated to the applicant within a period of two months from the date of receipt of this order.

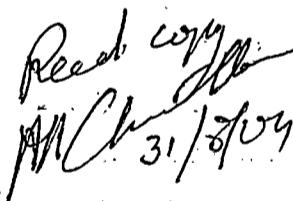
Accordingly, the O.A. is disposed of. No costs.


Member

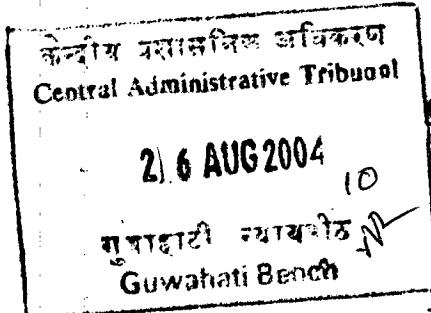

Vice-Chairman

1m

30.8.04
Copy of the order
has been sent to the
Office of the Addl. Member
over the Service to
the Addl. C.G.S.C. by
the Respondents


Addl. C.G.S.C.
31/8/04

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH



O. A. No. 191 of 2004

Shri S. K. Guin

Vs.

The Union of India & Ors.

.....Applicant

.....Respondents

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4.	Copy of Relieve Order along with enclosure vide Estt. Order No. 6/2000 dated 25.01.2000 issued by the Deputy Director, Mumbai Zonal Office, Mumbai. <i>and joining Report dt. 14.2.2000.</i>	2 2A	8-9 8A
5.	Copy of the Govt. of India's Notification No. 20014/3/83-IV dated 14.12.1983	3	10

Kumar Guin
in person
26.8.04

S

6. Copy of the representation along with relevant forwarding letters dated 08.07.2002 by the Applicant to the Respondents No. 5. 4 11-13

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Filed by

Saroj Kumar Guin.
(Saroj Kumar Guin)
Enforcement Officer

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O. A NO. OF 2004

IN THE MATTER OF

An Application under Section 19 of
the Administrative Tribunals Act,
1985.

- AND -

IN THE MATTER OF

SHRI S. K. GUIN,
Enforcement Officer,
Directorate of Enforcement (FEMA),
Govt. of India,
Rajgarh Road, Bye Lane No. 4,
Guwahati – 781 003, Assam

.....APPLICANT

- Versus -

1. **THE UNION OF INDIA**

Represented by its Secretary to the
Govt. of India, Ministry of Finance,
New Delhi.

2. **THE DIRECTOR,**

Directorate of Enforcement (FEMA),
Govt. of India, Loknayak Bhawan,
6th Floor, Khan Market,
New Delhi – 110 003

①
Filed by me
Saroj Kumar Guin
in Person
26.8.04.

2

2

3. THE DEPUTY DIRECTOR,

Directorate of Enforcement (FEMA),
Govt. of India, CGO Complex,
DF Block, 3rd MSO Building,
6th Floor (Wing-C& D), Salt Lake,
Kolkata – 700 064.

4. THE ASSISTANT DIRECTOR,

Directorate of Enforcement (FEMA),
Govt. of India,
Rajgarh Road, Bye Lane No. 4,
Guwahati – 781 003, Assam

.....RESPONDENTS

The humble Application of the
Applicant as above named -

MOST RESPECTFULLY SHEWETH :

1.. That the Applicant is a citizen of India and a permanent resident of India, as such he is entitled to all the rights, protection and privileges as guaranteed under the Constitution of India and other laws framed thereunder.

2. That the Applicant beg to states that he has joined in the Directorate of Enforcement (FEMA) earlier (FERA), Madras Zonal Office, Madras in the year of 1974 as an Assistant Enforcement Officer. Thereafter, he was transferred to the Guwahati Sub-Zonal Office in the year of 1975 in the same post and worked upto 1976. Then in the year

Agree's

1976 he was transferred to Kolkata Zonal Office in the same post and worked upto 1981. In 1982 he was promoted in the rank of Enforcement Officer and posted there and work upto 1985 in the same post. In 1986 he was transferred to Jallandhar Sub-Zonal Office (now Zonal Office) and served there upto 1987. Thereafter he was transferred to Calcutta Zonal Office in the end of year of 1987 and served there upto 1995 in the same post. Thereafter, he was transferred to Mumbai Zonal Office, Mumbai in the year of 1996 and posted there upto 1999 in the same post. After that he was transferred to Guwahati Sub-Zonal Office, Guwahati in the year 1999 vide H. O. F. No. A-14/3/99 (Pt.II) dated 24.12.1999 (Estt. Order No. 67/99) and subsequent Relieve vide Estt. Order No. 6/2000 dated 25.01.2000 (F. No. A-14/1/96/1565) issued by the Deputy Director, Mumbai Zonal Office, Mumbai and served in Guwahati Sub-Zonal Office from February, 2000 to till date in the rank of Enforcement Officer.

A copy of the aforesaid Estt. Order No. 67/99 and Relieve vide Estt. Order No. 6/2000 dated ^{and joining A Report dt. 14.2.2004} 25.01.2000 are enclosed herewith and marked as
ANNEXURE : 1 & 2, 2A.

3. That the Applicant beg to state that he completed more than 4½ (four and half) years in the Guwahati Sub-Zonal Office which is under the jurisdiction of North East Region. He further submits that the posting in North East Region is a tenure post which is mentioned in the Govt. of India's Notification for North Eastern Region vide No. 20014/3/83-E.IV of Min. of Finance, Deptt. Of Expenditure, New Delhi dated 14.12.1983 is two years of services for the officers who has completed 10 years of



service. The Applicant has completed more than 30 years of services in the Directorate of Enforcement.

A copy of the aforesaid Notification No. 20014/3/83-E.IV dated 14.12.1983 is enclosed herewith and marked as ANNEXURE : 3

4. That the Applicant beg to states that he submitted Representations to the Director of Enforcement (Respondent No. 2) on 08.07.2002 forwarded by Guwahati Sub-Zonal Office on 08.07.2002 vide F. No. A-11/1/Gau/2000/234 to Kolkata Zonal Office and subsequently Calcutta Zonal Office forwarded to the Director of Enforcement, New Delhi on 15.07.2002 vide CZO letter No. A-40/3/Cal/2000 and intimated to this office vide Endt. No. A-40/3/Cal/2000/4431 dated 16.07.2002. The Applicant further submitted representations on 08.04.2003, 05.08.2003, 07.05.2004 and 21.07.2004 for transfer him from Guwahati Sub-Zonal Office to Kolkata Zonal Office. But the Applicant has not received any response to that effect from the Directorate of Enforcement till now.

Copies of the aforesaid Representations dated 08.07.2002 along with relevant forwarding letters, 08.04.2003, 05.08.2003, 07.05.2004 and 21.07.2004 are enclosed herewith and marked as ANNEXURE : 4, 5, 6, 7 & 8

5. That the Applicant submits that his superannuation is due in the month of December, 2006. And since he is in the verge of the retirement which is left only 2 years prayed for his posting at his native and home stations at Kolkata for final settlement of his old age life.

5.A. Particulars of the I.P.O.

- (i) I.P.O. No. 20.G 113994
- (ii) Date . 26.8.04
- (iii) Payable at : Guwahati

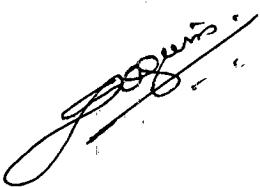
Signature

6. That this Application is bonafide and in the interest of justice.

In the premises aforesaid, your Applicant most respectfully prays to your Lordships may graciously pleased to admit this Application and issue Rule upon the Respondents and direct the Respondent No. 2 (Director of Enforcement) for issue transfer order and posting immediately in his home and native station at Kolkata Zonal Office, of Directorate of Enforcement (FEMA) and / or pass any other order or orders as deemed fit and proper.

And for this act of kindness, the Applicant, as in duty bound, shall ever pray.

.....Verification



Verification

I, Shri Saroj Kumar Guin, son of Late Gobinda Chandra Guin, aged about 58 years, Enforcement Officer, posted in the office of Directorate of Enforcement (FEMA), Govt. of India, Rajgarh Road, Bye Lane No. 4, Guwahati - 781 003 in the district of Kamrup, Assam do hereby verify the statements made in paragraphs 1 to 5 are true to my knowledge and rest are my humble submissions before the Hon'ble Tribunal.

And I sign this Verification on this the 26th day of August, 2004 at Guwahati.



(Saroj Kumar Guin)

Date. 26.8.04.

GUWAHATI.

राज/Telegram "DIRENFERA"

03174180 FERAIN

फैक्स/Fax : 4657847

Annexure-1

7 ✓

भारत सरकार

Government of India

: 4619162

दूरभाष सं. Tel. No. : 4611989

4692055

प्रवर्तन निदेशालय
ENFORCEMENT DIRECTORATE

विदेशी मुद्रा विनियमन अधिनियम
FOREIGN EXCHANGE REGULATION ACT

छठा तल, लोक नायक भवन, स्थान मार्किट, नई दिल्ली-110003
6th Floor, Lok Nayak Bhawan, Khan Market, New Delhi-110003

Ref. No A-14/3/99(Pt.II)

Date.....24.12.99.....

ESTABLISHMENT ORDER NO. 67/99

The following Enforcement Officers of this Directorate are hereby transferred with immediate effect and until further orders:-

<u>S.No.</u>	<u>Name of the officer</u>	<u>From</u>	<u>To</u>
1.	Shri S.K. Guin	Mumbai	Gauhati
2.	Shri A.K. Mathur	Varanasi	Agra (Office to be shifted to Lucknow)

As the above transfers have been made on the request of the concerned officials, they shall not be entitled for any TA/DA.

h.l.
(K.N. SINHA)
DEPUTY DIRECTOR(ADMN)

Copy to:

1. The Deputy Director, Enforcement Directorate, Mumbai/Calcutta.
2. The Assistant Director, Enforcement Directorate, Gauhati/Varanasi/Agra.
3. The Pay & Accounts Officer, Pay & Accounts Office, Ministry of Finance, Deptt. of Revenue, New Delhi.
4. Individual concerned.
5. Personal file/service book of the individual concerned.
6. Assistant dealing with seniority/vigilance/returns.
7. Establishment order register.

Attested

J. S. Guin

PICW
10/1/2000
B7
8
13

ENFORCEMENT DIRECTORATE
Foreign Exchange Regulation Act
Government of India,
Ministry of Finance, Deptt. of Revenue
23/24, Mittal Chambers, 2nd floor, Nariman Point, Mumbai - 400 021.
Phone : 2028496, 2027070 Fax No. 2828930 Gram: ENFERA

File No. A-14/1/M/96 1568

Date: 25-01-2000

ESTABLISHMENT ORDER 6/2000

In pursuance of HO's Establishment Order No.67/99 dtd 24-12-99, issued under File No.A-14/3/99 (Pt-II) Shri S.K.Guin, Enforcement Officer is relieved of his duties in the after-noon of 25-01-2000. He is directed to report for further duties to the Assistant Director, Enforcement Directorate, Gauhati.

Shri Guin, has been granted 165 days Earned leave from 20-07-96 to 31-12-96 and 90 days Half Pay Leave from 1-1-97 to 31-3-97 (copy of the sanction order is enclosed).

25/1/2000
(R K PANDEY)
DEPUTY DIRECTOR

Copy to : 1) Shri S.K.Guin, 21 Kalipur, Sakuntala Park, Calcutta - 700 061.
2) The Deputy Director, Enforcement Directorate, Calcutta.
3) The Assistant Director, Enforcement Directorate, Gauhati. ✓
4) The Pay and Accounts Officer, Ministry of Finance, Department of Revenue, Church Road Hutsments, New Delhi.
5) Personal file / Service Book of individual concerned.
6) Pay Bill Section.
7) Establishment Order File.

Attested
Signature

ENFORCEMENT DIRECTORATE
(FOREIGN EXCHANGE REGULATION ACT)
GOVT. OF INDIA
MITTAL CHAMBERS, 2ND FLOOR,
NATHMAN PONI, BOMBAY-400 021.

45

No. A-11/189/B/96

7th August, 1997

11 SANCTION ORDER 11

Shri S.K.Guin, Enforcement Officer has been sanctioned Earned leave for 165 days from 20-7-1996 to 31-12-1996 and Half Pay Leave for 90 days from 1-1-1997 to 31-3-1997 by the Competent Authority.

WD
(K.A. KURUVILLA)
CHIEF ENFORCEMENT OFFICER (ADMI)
D/C

Copy to:

1) Pay Bill Section.

2) To

Shri S.K.Guin,
Enforcement Officer (on leave),
No.21, Kalipur,
Sakuntala Park,
Ho-Chi-Minh Sarani,
CALCUTTA - 700061.

MS Sashi

8-8-97

Attested

S. Agarwal

R. K. Ganguly
16.1.97

~~Directorate-DA
RETDU POST~~
SA 9A
P

Enforcement Directorate
(Foreign Exchange Regulation Act)
Government of India
Bye Lane No. 4
Rajgarh Road,
Guwahati-3.

No.A-11/1/Gau/2000/ 53 to 58

Dated: 14.2.2000

JOINING REPORT

In pursuance of H.O. Establishment Order No. 67/99 dated 24.12.99 issued under File No.A-14/3/99 (Pt.II) issued by Deputy Director(Admn), Enforcement Directorate, Headquarters, New Delhi, I hereby report for duty i.e. 14.02.2000 (A.N.).

S. K. Guin
(S. K. GUIN) 14.02.2000

ENFORCEMENT OFFICER

GUWAHATI

Copy to :-

1. The Director of Enforcement, Govt.of India, New Delhi.
2. The Deputy Director(Admn), Enforcement Directorate, Headquarters Office, New Delhi.
3. The Deputy Director, Enforcement Directorate, Zonal Offices, Calcutta/ Mumbai.
4. The Assistant Director, Enforcement Directorate, Rajgarh Road, 4th Bye Lane, Guwahati-3.
5. The Pay & Accounts Officer, Pay & Accounts Office, New Delhi.
6. Personal File/Service Book.
7. Concerned File

*Joined 14/2/2000
Absent 14/2/2000
Guin*

14
13

Annexe 3

10

Annexure-I

No. 20014/2/83/E.1V
Government of India
Ministry of Finance
Department of Expenditure

New Delhi, the 14th Dec '83

OFFICE OF THE CHIEF

Sub: Allowances and facilities for civilian employees of the Central Government serving in the States and Union Territories of North Eastern Region-improvements thereof.

The need for attracting and retaining the services of competent officers for service in the North Eastern Region comprising the States of Assam, Meghalaya, Manipur, Nagaland and Mizoram has been engaging the attention of the Government for some time. The Government had appointed a Committee under the Chairmanship of Secretary, Department of Personnel and Administrative Reforms, to review the existing allowances & Administrative Reforms, to review the existing allowances and facilities admissible to the various categories of Civilian Control Government employees serving in this region and to suggest suitable improvements. The recommendations of the Committee have been most carefully considered by the Government and the President is now pleased to decide as follows :-

1) Tenure of posting/deputation

There will be a fixed tenure of posting of 3 years at a time for officers with service of 10 years or less and of 2 years at a time for officers with more than 10 years of service. Periods of leave, training, etc., in excess of

... 2/2

Attested
J. Rogers

of 15 days per year will be excluded in counting the tenure period of 2/3 years. Officers, on completion of the fixed tenure of service mentioned above, may be considered for posting to a station of their choice as far as possible.

The period of deputation of the Central Government employees to the States/Union Territories of the North - Eastern Region, will generally be for 3 years which can be extended in exceptional cases in exigencies of public service as well as when the employee concerned is prepared to stay longer. The admissible deputation allowance will also continue to be paid during the period of deputation so extended.

ii) Weightage for Central deputation/training abroad and Special mention in confidential Records.

XXXXXXZXXZXXZ

iii) Special (Duty) Allowance :

Central Government civilian employees who have all India Transfer Liability will be granted a Special (Duty) Allowance at the rate of 25 percent of basic pay subject to a ceiling of Rs.400/- per month on posting to any station in the North Eastern Region. Such of those employees who are exempted from payment of Income Tax will, however, not be eligible for this Special(Duty) Allowance. Special (Duty) Allowance will be in addition to any special pay and pre-Deputation(Duty) Allowance already being drawn subject to the condition that the total of such Special (Duty) Allowance plus Special pay/deputation(Duty) Allowance fixed will not exceed Rs.400/- P.M. Special Allowance like Special Compensatory (Remote Locality) Allowance, Construction Allowance and Project Allowance will be drawn separately.

XXXXXXXXXX

XXXXXXXXXX

Sd/- S.C. MARALIK
Joint Secretary to the Government of
India.

To
The Director,
Enforcement Directorate (FEMA),
Government of India,
Loknayak Bhawan, 6th Floor,
Khan Market,
New Delhi – 110 003

Annexure 4
17/11
PLWSP
C. Dy. No.: 285
DATE 1.08.2002

(THROUGH PROPER CHANNEL)

Sir,

At the outset, I solicit apology for my intrusion into your valuable time in inviting your kind attention to my humble prayer for favour of your sympathetic consideration for my posting to Kolkata Zonal Office.

I had joined in the Guwahati Office of Enforcement Directorate on 14.02.2000 on transfer from Mumbai Zonal Office in pursuance of the Establishment Order No. 67/99, communicated through H. O. Letter No. A-14/3/99(Pt.II) dated 24.12.99.

I like to submit to your goodself that my wife had been suffering from chronic gastric and eye ailments before my coming to Guwahati. I could not bring her in Guwahati because she was ill and weak also my two children who are attending their final examination in the suburbs of Calcutta. Further my wife's ailments have deteriorated day by day and none of the elderly male member is there to look after her.

Apart from this it might be impertinence on my part if I draw your kind attention to the existing rule that provide for re-transfer of a Govt. servant who renders two year service at North-Eastern States to a place of his choice. Incidentally, I may point out here that I have completed my two years service at this Guwahati Office in the Month of February, 2002.

In consideration of the above facts, I shall be grateful if you kindly look into my case with sympathy and dispassionately for my transfer to Kolkata Zonal Office and may kindly be accommodated in the post of Shri N. R. Roy, CEO at present which is lying vacant.

Yours faithfully,


(S. K. GUIN)
Enforcement Officer
Guwahati

Attested

08.07.2002

9c

Speed Post

12

18

Enforcement Directorate
(Foreign Exchange Management Act)
Ministry of Finance
Department of Revenue
Govt. of India

Fax : (0361) 545759
Telegram : ENFERA - Guwahati
Telephone : (0361) 543867

No. A-11/1/Gau/2000/ 234

Bye Lane No. 4,
Rajgarh Road,
Guwahati - 781 003

Date 08.07.2002

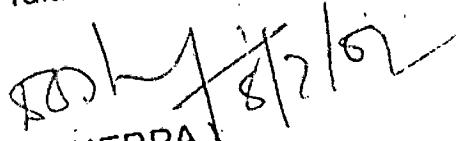
To
Deputy Director,
Enforcement Directorate(FEMA),
Govt. of India,
Kolkata.

Sir.

Sub : Forwarding Representation of Shri S. K. Guin, E.O. - reg.

Enclosed please find herewith a representation dated 08.07.2002 submitted by Shri S. K. Guin, Enforcement Officer, Guwahati which self explanatory for taking necessary action at your end.

Yours faithfully,


(D. D. SHERPA)
ASSISTANT DIRECTOR

Enc

Enclo : as above.

DL

Attested
S. K. Guin DESPATCHED
08/07/2002

BY SPEED POST.

प्रवर्तन निदेशालय
ENFORCEMENT DIRECTORATE

TELEGRAM : ENFERA
CALCUTTA
TELEX : 021-6808
TELEPHONE : 244-2059/
244-7778/244-7784
FAX : 033-244-0058

(विदेशी मुद्रा विनियमन प्रविधि)
(Foreign Exchange Management Act)
वित्त मन्त्रालय/Ministry of Finance
भारत सरकार/Government of India

८८, लिंडसे स्ट्रीट, हिनोय तल
कलकत्ता-७०० ०८७
Calcutta Zonal Office
88A, Lindsay Street,
2nd Floor
Calcutta - 700 087

Ref. No. A-40/3/Cal/2000/

Date: 15/7/2002

To
The Director,
Enforcement Directorate,
Govt. of India,
New Delhi.

Sir,

Sub: Forwarding of representation dated
08.07.2002 of Shri S.K. Guin,
Enforcement Officer, Guwahati
regarding his transfer to Kolkata.

Kindly find enclosed a representation
dated 08.07.02 submitted by Shri S.K. Guin,
Enforcement Officer, Guwahati, which is
self-explanatory, for your kind consideration.

Enclo: as above.

Yours faithfully,

Sd/-
(K.N. SINHA)
DEPUTY DIRECTOR

Endt. No: A-40/3/Cal/2000/9431

Date: 16/7/02

Copy forwarded to the Asstt. Director,
Enforcement Directorate, Govt. of India, Guwahati
w.r.t. ~~his~~ letter No. A-11/1/Gau/2000/234 dated
08.07.2002 for information.

ll-
DEPUTY DIRECTOR

*Alfred
Jagannath*

10

The Director,
Directorate of Enforcement (FEMA),
Govt. of India,
Lok Nayak Bhawan, 6th Floor,
Khan Market,
New Delhi - 110 003.

(Through Proper Channel)

Sir,

Sub : Request for transfer to Kolkata Zonal Office

Most humbly I would like to draw your kind attention to my humble prayer for transfer me from Guwahati Sub-Zonal Office to Kolkata Zonal Office on the following grounds:

1. As per transfer Order No. 67/99, Hqrs. Letter No. A-14/3/99(Pt.II) dated 24.12.99 I have joined in the Guwahati Sub-Zonal Office in the month of February, 2000, till then I have completing around 4 years of services in Guwahati Sub-Zonal Office.
2. Further I would like to draw your sympathetic consideration in the point that my wife is living alone in our native in Kolkata. She is having eyesight problem and chronic gastric disease in her fifties. In my absence she felt alone, helpless and uncared.
3. Further my superannuation is in the end of December, 2006. Only 3 years service are left. So my posting before my superannuation may kindly be considered at my native at Kolkata Zonal Office of Directorate of Enforcement.
4. Further I would like to draw your kind attention to the Govt. of India's posting Rules for North - Eastern Region vide No. 20014/3/83-E.IV of Min. of Fin. Dept. of Exptd., New Delhi dated 14.12.83. is two years of services for the officers who has completed 15 years of service. And in my case I have completed more than 30 years of services in this Directorate.
5. Further I would like to mention that one post of CEO is lying vacant in Kolkata Zonal Office where my candidature for posting may please be considered since I am also drawing the salary of the post CEO vide Hqrs. ACP file No. A-36/1/2000 and O.M. No. 35034/1/97/Estt.(D) dated 09.08.99.

I therefore, pray humbly before your honour kindly consider my above submissions sympathetically and post me to Kolkata Zonal Office at your earliest.

Dated : Guwahati

After due
goers

Yours faithfully,


(S. K. GUIN)

Enforcement Officer

To

3/8/03
The Director,
Directorate of Enforcement (FEMA),
Govt. of India,
Lok Nayak Bhawan, 6th Floor,
Khan Market,
New Delhi – 110 003.

(Through Proper Channel)

Sir,

Sub: Request for transfer to Kolkata Zonal Office

Most humbly I would like to draw your kind attention to my humble prayer for transfer me from Guwahati Sub-Zonal Office to Kolkata Zonal Office on the following grounds :

1. As per transfer Order No. 67/99, Hqrs. Letter No. A-14/3/99(Pt.II) dated 24.12.99 I have joined in the Guwahati Sub-Zonal Office in the month of February, 2000, till then I have completing around 4 years of services in Guwahati Sub-Zonal Office.
2. Further I would like to draw your sympathetic consideration in the point that my wife is living alone in our native in Kolkata. She is having eyesight problem and chronic gastric disease in her fifties. In my absence she felt alone, helpless and uncared.
3. Further my superannuation is in the end of December, 2006. Only 3 years service are left. So my posting before my superannuation may kindly be considered at my native at Kolkata Zonal Office of Directorate of Enforcement.
4. Further I would like to draw your kind attention to the Govt. of India's posting Rules for North – Eastern Region vide No. 20014/3/83-E.IV of Min. of Fin. Dept. of Expdt., New Delhi dated 14.12.83. is two years of services for the officers who has completed 15 years of service. And in my case I have completed more than 30 years of services in this Directorate.
5. Further I would like to mention that one post of CEO is lying vacant in Kolkata Zonal Office where my candidature for posting may please be considered since I am also drawing the salary of the post CEO vide Hqrs. ACP file No. A-36/1/2000 and O.M. No. 35034/1/97/Estl.(D) dated 09.08.99.

I therefore, pray humbly before your honour kindly consider my above submissions sympathetically and post me to Kolkata Zonal Office at your earliest.

Yours faithfully,

S. K. GUIN
(S. K. GUIN)
Enforcement Officer

Attested
Guineen
Dated : Guwahati, 5th August, 2003

Annexure 7
16
22

To

The Director,
Directorate of Enforcement (FEMA),
Govt. of India,
Lok Nayak Bhawan, 6th Floor,
Khan Market,
New Delhi - 110 003.

(Through Proper Channel)

Sir,

Sub: Request for transfer to Kolkata Zonal Office

Most humbly I would like to draw your kind attention to my humble prayer for transfer me from Guwahati Sub-Zonal Office to Kolkata Zonal Office on the following grounds :

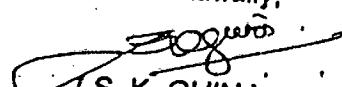
As per transfer Order No. 67/99, Hqrs. Letter No. A-14/3/99(Pt.II) dated 24.12.99 I have joined in the Guwahati Sub-Zonal Office in the month of February, 2000, till then I have completed 4 years of services in Guwahati Sub-Zonal Office.

Now I would like to draw your kind attention that I will be retired from service during the month of December, 2006, only 2 years are left. So my humble prayer before your honour I may kindly be posted to Kolkata Zonal Office for my future settlement in my native in Bankura / Burdwan in West Bengal.

Also I would like to draw your kind attention the Govt. of India Notification No. 20014/3/83-IV dated 14.12.1983 that with regard to duration of stay / posting in N.E. Region is 2 years which I have already completed in the year 2002.

I therefore, most humbly pray before your goodself to kindly consider my above submissions with sympathy on such compassionate grounds of my end of service life and of my old age.

Yours faithfully,


(S. K. GUIN)
Enforcement Officer

Dated : 7th May, 2004
Guwahati


Attested
S. K. Guin

M
22/7/04

C. Dy. No. : 494
DATE : 22/7/04

Annexure-8
17
23

To
The Director,
Directorate of Enforcement(FEMA),
Govt. of India,
Lok Nayak Bhawan, 6th floor,
Khan Market,
New Delhi-110 003.

(Through Proper Channel)

Sub: Request for transfer to Kolkata Zonal Office.

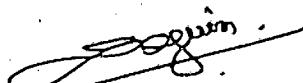
Sir,

Please refer to my representation dated 7.5.04 on the above subject (copy enclosed)

2. In continuation to my above representation I further request to your goodself to kindly look into my said submission regarding posting to Kolkata Zonal Office since I am away from my family for more than last four years and facing various problems due to old age ailments and loneliness living alone in North-East Region where tenure posting in this region is Two years only.
3. I, therefore, request your goodself to kindly look into the matter and transfer me to Kolkata which is my Home Town posting at the end of my service life as now I am running 58 years of age. My date of superannuation is 31.12.2006.

Thanking you,

Yours faithfully,



(S.K. Guin),
E.O. Guwahati.

Encl: as above.

Date: 21.7.2004.

Sub-Zonal Office,

9c

*Attached
Enclosure*